

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OMAR INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OMAR INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/08/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2012PTC241226
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 303-A & B, 3RD FLOOR, SAGAR COMPLEX, PLOT NO.-5, NEW RAJDHANI ENCLAVE, DELHI East Delhi DL 110092 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 28 th February, 2020 Order Received on: 03 rd March, 2020
7.	Estimated date of closure of insolvency resolution process	29 th August, 2020 [180 Days from Insolvency Commencement Date]
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Naveen Kumar Jain Registration No. IBBI/PA-001/IP-P00650/2017-2018/11097
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 2236, SECTOR 46, GURUGRAM – 122001 EMAIL ID – insolvencyprofessional@rediffmail.com [This email not to be used for claim submission]
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : F-1, RAM CHANDRA GEHLOT MARG, MILAP NAGAR , UTTAM NAGAR, NEW DELHI- 110059 EMAIL ID – cirp.omar@gmail.com
11.	Last date for submission of claims	16 th March 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information there is no class of creditors under section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A	Web link: https://www.ibbi.gov.in/home/downloads FORM B : Claim by Operational Creditors except Workmen and Employees FORM C : Claim by Financial Creditor FORM D : Claim by a Workman or an Employee FORM E : Claim submitted by an authorised representative of Workmen and Employees FORM F : Claim by creditors other than Financial Creditors and Operational Creditors Physical Address : F-1, Milap Nagar, Uttam Nagar, New Delhi- 110059

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the OMAR INTERNATIONAL PRIVATE LIMITED on 28/02/2020

The creditors of OMAR INTERNATIONAL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 16-March-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional
Date and Place

: Naveen Kumar Jain, Sd/-
: New Delhi - 03-03-2020


NAVEEN KUMAR JAIN
Insolvency Professional
IP REGN. NO.
IBBI/PA-001/IP-P00650/2017-2018/11097